

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 104**  
**(IB)-353(ND)2020**

**New IA-2792/2022 New IA-2924/2022**

**IN THE MATTER OF:**

**M/s. TCI International Logistics GMBH                      ...                      Applicant/Petitioner**  
**Versus**

**M/s. Logistic Linkage India Private Limited                      ...                      Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 06.07.2022**

**CORAM:**

**SHRI. DHARMINDER SINGH,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant                      :**

**For the IRP                                      :** Adv. Shweta Mahajan, Mr. Ashok Kriplani, IRP

**ORDER**

**IA-2792/2022:** This IA has been moved under Section 12A of IBC. Ld. Counsel for the applicant stated that the matter has been settled between the parties. He added that in the present matter, CoC has not been constituted. Mr. Dubey, Ld. Counsel for the Corporate Debtor has also appeared. Mr. Ashok IRP has appeared and pleaded for withdrawal of the main application. Form-FA is on record at page17 of the application. It is submitted that all dues of IRP has been paid. Withdrawal of IB-353/ND/2020 is allowed and accordingly, the Respondent/CD is released from the rigors of the CIRP proceedings. IRP stands discharged.

**IA-2792/2022 stands disposed of along with the IB-353/ND/2020.**

**IA-2924/ND/2022:** is for an urgent hearing of IA2792/2022.

As the said IA has already been taken up, therefore **IA-2924/ND/2022 stands infructuous.**



**(L.N. GUPTA)**  
**MEMBER (T)**



**(DHARMINDER SINGH)**  
**MEMBER (J)**